

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE AND INSURANCE )

.....  
NEW DELHI: THE 30TH JUNE, 1972.

NOTIFICATION  
INCOME TAX

No. 132 (F. No. 404/235/72-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 ( 43 of 1961 ), the Central Government hereby authorises Shri O.P. Arya who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which supersedes Notification No. 81 (F.No. 404/104/70-ITCC) dated 19th May, 1970 shall come into force with immediate effect.

Sd/-  
(A.K. Nasta )

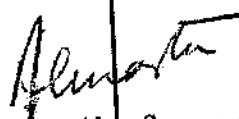
Under Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 132 (F.No. 404/235/72-ITCC):

Copy forwarded to:-

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2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IIG(DT) Staff College, Nagpur.
5. The Chief Secretary, Government of Rajasthan, Jaipur.
6. The Accountant General, Rajasthan, Jaipur.
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Under Secretary to the Government of India

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